

DISTRICT AND SESSIONS COURT, DAMAN

- Read : (1) E-mail dated 16.04.2020 received from the Central Project Coordinator, Hon'ble High Court Bombay.
- (2) This office circular No.PDSJ/DMN/2020/216 dated 08.04.2020.

CIRCULAR

(17/04/2020)

In continuation of this office Circular dated 08.04.2020 and in view of the directions of Central Project Coordinator, Bombay High Court, on the issue of outbreak of Noval Corona Virus (COVID-19), the V.C. unit is already setup in V.C. Room No.10 of the District and Sessions Court, Daman and official laptop of the concerned Judicial Officer of the District and Sessions Court, Daman purely for the purpose of remand and hearing on extremely urgent matters only till extended National lockdown upto 4th May, 2020 between 12.00 p.m. and 02.00 p.m.

All the Judicial Officers on urgent matters of hearing and remand duties shall attend work exclusively on V.C. from the Room No.10 of the District and Sessions Court or from their official laptop and all the parties/advocates shall attend the matters by installing "**Vidyo**" Software on their computer or Smartphone.

The special procedure for hearing exclusively through video conferencing is annexed herewith as "**Anexure – I**"

Note: All litigants, their advocates to take note that whenever the Hon'ble Principal District and Sessions Judge, Daman will be sitting at Diu, they will have to make applications on link of Diu Court with the help of DSA, Daman.

No.PDSJ/DMN/2020/241

Date : 17/04/2020

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[V.P. Parkar]

Principal District & Sessions Judge,
Daman.

Copy to :

- 01] The Civil Judge (S.D.) & Chief Judicial Magistrate, Daman.
- 02] The Civil Judge (J.D.) & Judicial Magistrate First Class, Daman.
- 03] The Government Pleader, District & Sessions Court, Daman.
- 04] The Public Prosecutor, District & Sessions Court, Daman
- 05] The Assistant Public Prosecutor, District & Sessions Court, Daman
- 06] The President/Secretary, Bar Association, Daman Bar Association with a request to convey the contents of this circular to their litigants.
- 07] The Superintendent (Jail), Sub-Jail, Daman.
- 08] The SHO, Nani Daman, Moti Daman, Kadaiya.
- 09] The Superintendent, Remand Home, Surat.

THE SPECIAL PROCEDURE FOR HEARING EXCLUSIVELY THROUGH VIDEO CONFERENCING

1. The Advocate shall email their applications to the official email id of District Court, Daman i.e. **pdsj-daman-dd@nic.in** **ALONGWITH** a duly signed soft copy **only in PDF** of the matter and an undertaking that the Advocate will submit a hard copy of the proceeding with the office of the Concern Court immediately after the lockdown period. The Application should be in one volume of reasonable size (without images) Annexures are to be in additional volumes and care should be taken to ensure that the additional volume digital files are not so large as cannot be transmitted efficiently.
2. Application(s) will not be taken up unless accompanied by the Written Undertaking Vakalatnama for fresh matters and all Annexures. So also, unsigned/blank petitions/applications will not be taken into consideration.
3. Permanent Registration Numbers for fresh new filing will be given only after hard copy is submitted as per Rules, once normal court working is restored. Advocates shall mention their **Bar Council Enrollment Registration number** and **Phone Number** in the Application and shall attach a soft copy of their **Photo ID**.
4. All applications should be sent before **11.00 a.m.** on working days at least **one day in advance**. Applications received after the stipulated time will not be responded to or placed before the concern Judicial Officers.
5. If the Judicial Officers allows the application, the office of the District Court shall communicate the date and time slot for hearing on Video Conferencing and shall share the V.C. Link and PIN with the Advocate concerned. The said V.C. Link and PIN shall be used only for Video Conference of that particular case at the allotted date and time. The Advocate concerned shall ensure that the V.C. Link and PIN are not share/forwarded **EXCEPT** for notice to the opposite party's Advocate. The applicant's Advocate is required to give notice of the listing, serve a soft copy of the application and share the V.C. Link and PIN provided with Respondent/s.
6. Please ensure that your camera is in a stable position and focused at your eye level and there is sufficient light on you. Please don't sit too far from or too close to the camera. On the screen, the face should not be blurred or dark but must be clearly identifiable.